

Implementation of Palekar Award

2139. SHRI E.S.M. PAKEER MOHAMED : will the Minister of LABOUR be pleased to state :

(a) the number of newspaper establishments in Tamil Nadu that have so far implemented the Palekar Award ;

(b) the number of managements which have challenged the Award in the Courts of Law ; and

(c) what steps Government are taking to settle the dispute and expedite the implementation of the Award by all concerned at the earliest ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (c). According to the information received from the State Government, 106 Newspapers have implemented Central Government orders on Palekar Award in full and one Newspaper has implemented it in part. Only one newspaper has not implemented the Award. None of the managements in the State have challenged the Palekar Awards in the Courts of Law. State Government being the appropriate authority to secure implementation of Central Government orders on Palekar Award is taking action against the newspapers which have not implemented the orders.

Requirement of Rice, Sugar, Pulses of Tamil Nadu

2140. SHRI E.S.M. PAKEER MOHAMED : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state the total requirements of rice, sugar and pulses for the year 1985-86 of Tamil Nadu ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : Of the commodities referred to only rice and sugar are supplied to the State Governments from the Central Pool.

The State Governments including Tamil Nadu are required every month to intimate their realistic requirement of rice from the Central Pool after taking into account the stocks available with them and procured by them locally. For the months of April, 1985 and May, 1985 the requirement indicated by the Government of Tamil Nadu was 50,000 tonnes of rice each month.

As regards sugar, under present policy of partial control, the allocation of monthly levy sugar quotas is not based on requirement or demand received from the State Government, but on the basis of certain uniform norms out of the total availability of levy sugar for allocation to State Governments. The Government of Tamil Nadu has been allotted a monthly levy sugar quota of 21,284 tonnes from October, 1983 onwards. A small quantity of sugar is also allotted for CRPF,BSF personnel deployed in the State additionally.

Subletting of Government Accommodation in DIZ Area

2141. SHRI KALI PRASAD PANDEY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it has come to the notice of Government that most of the allottees of Government accommodation have sublet either the complete accommodation or a part of it in Delhi and are charging high rents from their tenants ;

(b) whether sub-letting the Government accommodation is illegal ;

(c) if so, whether any survey has been made in this regard, particularly in D.I.Z. area and if so, the outcome thereof ; and

(d) whether it is proposed to ask all the allottees of Government accommodation to give an affidavit to the effect that they have not sub-let the accommodation allotted to them and that they themselves are residing there ?